

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 138
(IB)-885(PB)/2019

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Applicant/petitioner

v.

M/s. Krishna Gear Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2019

Coram

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Shrey Patnaik, Adv.

For the Respondent(s):

-

ORDER

CA-1962(PB)/2019

Ld. Counsel for the petitioner states that the parties have entered into a settlement agreement. In that regard an application has been filed wherein settlement agreement dated 10.09.2019 has been attached along with four post-dated cheques dated 25.09.2019, 15.10.2019, 15.11.2019, 15.12.2019 and the two copies of the demand draft dated 19.09.2019 & 20.09.2019. In view of the above Ld. Counsel applies for withdrawal with liberty to revive the petition if any terms of settlement are violated.

CA-1962(PB)/2019 stands disposed of and the proceedings in CP No. (IB)-885(PB)/2019 stands closed.



(M.M. KUMAR)
PRESIDENT



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)